Denotified Tribes in the country; and

(b) if so, the broad outlines of the scheme and the results achieved thereunder?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) Yes. The educational betterment and economic upliftment of Denotified Tribes is sought to be achieved through a number of schemes instead of one single all comprehensive scheme for the country as a whole. An illustrative list of such schemes is laid on the Table of the House. [*Placed in Library, see* No. LT-4094/65].

(b) These schemes have been included in the Central Sector of the programme of the welfare of Backward Classes during the Third Plan. Against a plan outlay of Rs. 419 lakhs, an amount of Rs. 276.50 lakhs is likely to be spent during the first four years of the Third Plan.

Wool Research Centre

1743. Shri Hem Raj: Will the Minister of **Food and Agriculture** be pleased to state:

(a) the progress made in the setting up of the Wool Research Centre in the Kulu valley; and

(b) when it will begin to function?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) and (b). A Sub-station of the Central Sheep & Wool Research Institute set up at Ghersa in Kulu Valley has started functioning. 30 acres of land made available so far by the Government of Punjab for this Sub-station has been taken over, cleared and developed. Requisite nucleus staff has been appointed. Construction of buildings both residential, office and laboratory has recently been sanctioned and work is expected to start soon. Experimental sowing of fodder and flock of Romney Marsh and South Down breeds of sheep received from Newzealand last year is being maintained for acclimatisation and multiplication.

12.10 hrs

CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE

(i) Reported flight of plane carrying Chinese Premier over Calcutta

श्री हुकम चन्द कछवाय (देवास) : मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर वैदेशिक-कार्य मंत्री का ध्यान दिलाता हूं और प्रार्थना करता हूं कि वह इस बारे में एक वक्तव्य दें :

23 मार्च, 1965 को चीन के प्रधान मंत्री, श्री चाऊ-एन-लाई, को ले जाने वाले विमान की कलकत्ता के ऊपर से उड़ान करने का समाचार

The Minister of External Affairs (Shri Swaran Singh): Chinese Premier Chou-En-lai and party flew from Dacca to Karachi on their way to Rumania in a Boeing 720 belonging to the Pakistan International Airlines on March 23, 1965. The flight was an extra-section flight of the regular PIA schedule. Under the International Air Services Transit Agreement to which Pakistan and India are signatories, only prior intimation is needed to overfly Indian territory in the case of such flights. The same facility is available to aircraft belonging to Indian airlines overflying Pakistan territory.

2. P.I.A., Karachi, advised D.G.C,A,, India, on the 22nd morning that they would be operating an extra-section on the 23rd morning from Dacca to Karachi. On the evening of 22nd March, 1965, the First Secretary of the Chinese Embassy informed the Ministry of External Affairs that the Chinese Premier and party were due to leave Dacca for Karachi at 0430 GMT (i.e. 10 AM IST).

3. Ever since the operation of the Sino-Pakistan Air Agreement which

provides a direct link between China and East Pakistan, there has been an increase in Chinese passengers overflying Indian territory in aircraft belonging to the P.I.A. For the section between Dacca and Karachi, Chinese passengers have been invariably using aircraft belonging to the P.I.A. These aircraft operate under the Indo-Pakistan bilateral Air Agreement and the International Air Services Transit Agreement to which both India and Pakistan are signatories. These flights can operate after prior intimation and no prior permission is necessary.

4. It has been made clear to the Chinese Government, however, that in case of Chinese parties overflying Indian territory in non-scheduled chartered aircraft prior permission of the Government of India would be necessary.

श्री हुकम चन्द कछवाय: मैं यह जानना चाहता हूं कि यह जो विमान उड़ा यह क्या लड़ाकू विमान था। क्या इसको अपने इलाके पर से उड़ने की जो अनुमति भारत सरकार ने दी उसको चीन प्रशंसा की दृष्टि से नहीं देखता बल्कि उसको हमारी कायरता की निशानी समझता है, और क्या इसको रोकने के लिए . . .

अध्यक्ष महोदय: मेम्बर साहब पहले अपना सवाल पूरा कर लें।

श्री हुकम चन्द कछवाय: क्या यह हमारी दुर्बलता नहीं मानी जाती कि उन्होंने हमारे इलाके से उड़ान भरी और आगे ऐसी उड़ान न भरें क्या इसके लिए हमारी सरकार सख्त कार्रवाई करने जा रही है?

श्री स्वर्ण सिंह: माननीय सदस्य शायद इस बात को नजरअन्दाज कर गए या भूल गए, या जान बूझ कर उसका जिक्र नहीं फरमाया कि यह पाकिस्तान की इन्टरनेशनल एयर लाइन्स का एक मामूली मुसाफिर ले जाने वाला हवाई जहाज है, और मैं ने इस बात को जाहिर किया है कि हमारा पाकिस्तान के साथ ऐसा इंटरनेशनल एग्रीमेंट है कि हिन्दुस्तान एयर लाइन्स के हवाई जहाज पाकिस्तान के इलाके पर से उड़ सकते हैं और पाकिस्तान के हवाई जहाज हमारे इलाके पर से उड़ सकते हैं। यह चीनी विमान नहीं था और न फौजी विमान था।

Shri Hem Barua (Gauhati): On previous two occasions, when Mr. Chou En-lai overflew our country, he obtained the permission from the Indian Government. This time, not to speak of obtaining permission, he did not care to inform that he was overflying this country. In the context of that, may I know (a) if it is a fact that Mr. Chou-En-lai radioed a message to our Prime Minister from the plane in the sky over Calcutta; (b) is it not a fact that international aviation rules stipulate that in the case of unannounced flight, the plane must stop at the port of call and, if so, did this plane do that; and (c) . . .

Mr. Speaker: Not so many questions.

Shri Hem Barua: I will not go to (d). and (c) whether this incident of violation of international ethics and rules has been brought to the notice of both Pakistan and China and, if so, with what effect.

Shri Swaran Singh: I have ventured to point out that there is no violation of any international air agreement or any of the other code of behaviour or conduct that is followed in this respect. Therefore, there is no question of protesting either to China or to Pakistan. The other question that was put was that prior permission had been taken on an earlier occasion. Sir, I have clarified the position towards the end of my statement. On an earlier occasion—I am speaking from memory and this concerns the Aviation Department—it was a case of K.L.M. plane and that was clearly a non-scheduled chartered aircraft whereas this was the normal P.I.A. service which flies over

[Shri Swaran Singh]

this area and they adopted the same international practice.

Shri Hem Barua: What about the other one? He has not replied whether he radioed a message to our Prime Minister.

Shri Swaran Singh: The hon. Member said that no prior information had been given. I have already said in the statement that we were informed that he will be one of the passengers in the P.I.A. aircraft and it is a fact that he did send a message of greetings when he was overflying the country.

श्री किशन पटनायक (सम्बलपुर) : मैं यह जानना चाहता हूं कि क्या हिन्द पाक एयर एग्रीमेंट के कारण कोई ऐसी कानूनी रुकावट है कि हम पाकिस्तान के विमान में चाऊ-एन-लाई की उड़ान को मना नहीं कर सकते थे, और पाक सरकार से यह अनुरोध नहीं कर सकते थे कि क्योंकि चीन से हमारी दुश्मनी का रिश्ता है इसलिए उनको अपने विमान में हमारे आकाश में मत उड़ाइये ?

श्री स्वर्ण सिंह : ऐसा कोई इंटरनेशनल एग्रीमेंट नहीं है और न ऐसी प्रेक्टिस है । इसलिए हमें ऐसे मामले में इंटरनेशनल प्रेक्टिस को मानना चाहिए ।

श्री मधु लिमये (मुंगेर): चाऊ-एन-लाई रूमानिया जाने के लिए पाकिस्तान के विमान से भारत की हवा में से गुजरे हैं । उनके लिए मास्को से सीधा और नजदीक का रास्ता था । लेकिन हमारी नाक काटने के लिए और दुनिया को यह दिखाने के लिए कि भारत की भूमि को हथियाने के बाद भी हमारी यह ताकत है कि उनकी हवा में से हम जा सकते हैं, और भारत की सरकार हमारा कुछ भी नहीं बिगाड़ सकती, उन्होंने सन्देशा भी दिया ।

इसके अलावा विदेश मंत्री जी ने कहा कि भविष्य के लिए हम ने उन से कहा है कि अगर कभी कोई चीन के बड़े नेता इस तरह जायेंगे तो उनकी इजाजत की जरूरत होगी । इसी तरह न कहा है, मैं ने ठीक सुना है ? मैं ने जो सुना है वह यही है कि उन्होंने भविष्य के लिए कहा है ।

तो मेरा प्रश्न यह है कि क्या भविष्य में चीनी सरकार के जो नेता हैं, उनको विदेश यात्रा के लिए भारत की जो हवा है, भारत का जो आसमान है, उसका इस्तेमाल करने की इजाजत नहीं मिलेगी, यह साफ तौर से मंत्री महोदय कहने के लिए तैयार हैं ? क्योंकि जहां तक मेरा ख्याल है चीन ने कोई अंतर्राष्ट्रीय एग्रीमेंट इस के बारे में नहीं माना है ।

अध्यक्ष महोदय : मामला पाकिस्तान का है और यह देखने का है कि पाकिस्तान के हवाई जहाज ने यह जो उड़ान भरी यह ठीक थी या नहीं ?

श्री मधु लिमये : क्या ऐसे हवाई जहाजों से हमारे दुश्मनों को भी ले जा सकते हैं ? मैं ने कानून देख लिया है । चीन ने कोई अन्तर्राष्ट्रीय कानून हवाई जहाजों की उड़ान के बारे में नहीं माना है । मंत्री महोदय मेरे प्रश्न का जवाब दें । आखिर इस तरह से हम कब तक अपनी नाक कटने देंगे ?

श्री बागड़ी (हिसार) : अध्यक्ष महोदय, उन के प्रश्न का उत्तर आना चाहिए ।

अध्यक्ष महोदय : अब आप बैठ जाइये ।

(ii) PAKISTAN RIFLES FIRING ON WEST BENGAL BORDER—*contd.*

Mr. Speaker: The hon. Minister of External Affairs may make his statement in reply to yesterday's calling-attention-notice in regard to the firing on the Cooch-Behar border.

The Minister of External Affairs (Shri Swaran Singh): On 22nd March I made a statement before this House in which I announced the acceptance